

Through Video Conference via Cisco WebEx

CBI Case No. 32/2019
CBI v. P.K. Samal & Ors.

08.06.2020

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Proceedings against accused Nos. 1, 2 and 7 have been **abated**.

Accused No. 6 Sanjay Saigal in person.

Sh. Rajat Bali, counsel for accused No. 3.

Sh. Rahul Sharma, counsel for accused No. 4.

Ms. Shevta Priya, proxy counsel for accused No. 5.

Sh. Mukesh Solanki, counsel for accused Nos. 8 & 9.

Ahlmad has reported that the charge sheet and the accompanying documents run into as many as 8000 pages.

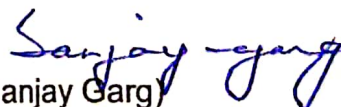
Vide office order No.E-1877-1976/DJ/RADC/2020 dated 22.05.2020, the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, has instructed that since scanning facility is not available in the court complex, the prosecution department be requested to provide the charge sheet and the accompanying documents in electronic mode to facilitate the hearing of final arguments through video conference.

PP for the CBI submits that as the copy of the charge sheet and the accompanying documents are not available in electronic mode, the same cannot be provided to the court. PP for the CBI as well as the defence counsels further submit that since the judicial record is voluminous and numerous documents would be required to be referred during the course of the arguments, it would not be feasible to address arguments through video conference.

Considering the above, the matter be re-listed for final arguments on **13.07.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.


(Sanjay Garg)

Special Judge (PC Act) (CBI)-18,
Rouse Avenue District Courts,
New Delhi.